

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(W)

O.A. No. 179
~~T.A. No.~~

1987

DATE OF DECISION 10-2-1988

Smt. Sushilaben wd/o of late Petitioner
Shri Shantilal C.

Shri B.B.Oza Advocate for the Petitioner(s)

Versus

Union of India & another Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. Trivedi : Vice Chairman

The Hon'ble Mr. P.M. Joshi : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal.



Smt. Sushilaben wd/of late
Shri Shantilal C, Near Wadi,
Tower, Baroda.

... Applicant

Versus

1. Union of India,
(Notice to be served through)
The General Manager, Western
Railway, Churchgate, Bombay.
2. The Divisional Railway Manager,
Western Railway, Pratapnagar,
Baroda.

.... Respondents.

ORAL ORDER

10.2.1988

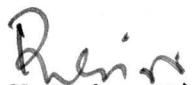
Per: Hon'ble Mr. P.H. Trivedi

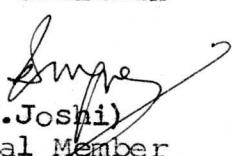
... Vice Chairman

Heard Mr.K.K. Shah for Mr.B.B.Oza and Mr.N.S.Shevde
learned advocates for the applicant and the respondents.

In this case the petitioner do not challenge/order
dated 2/6/1986 (Annexure 'B') by which the respondent
authorities have converted the punishment of dismissal
into that of compulsory retirement. The only relief they
pray for is the direction to the respondent authorities
to pay the arrears of salary and pension and other retire-
ment benefits.

After hearing the learned advocates, we direct
that the respondent authorities, ^{to} decide the various
retirement benefits and send a self explanatory communication
relating thereto and how they have been arrived at and make
payment thereon within four months of the date of this
order to the petitioner, the widow of the deceased railway
employee. With this direction, the case is disposed of.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member